

BEFORE THE NATIONAL GREEN TRIBUNAL
New Delhi.

Application no 246 of 2020

Between

Kashinath Jairam Shetye & OrsAppellant
V/s

The Goa Coastal Zone
Management Authority & ors..... Respondents

**Objection to the Inspection dated 17.02.2020 by Sujeet kumar
Dongre Expert member GCZMA at Khandepar River**

I , Kashinath Jairam Shetye, major of age, Indian national, married,
occupation: service, resident of A102 Raj Excellency Ribandar Goa.,
do hereby state and submits on solemn affirmation as under,

1. I say that I say that I am conversant with the facts of the present case. I say that I nor any other applicant was called for inspection nor was issued any inspection notice and the inspection was done behind the back of applicants . .
2. I say that the presence of Mr Sagar Parkar JE and Mr M.Y.Kalas Ae of WRD Div III sub dvision II POnda also has not signed the inspection report.
3. The Quantity of Material used in construction was very very high which can be seen in the photographs produced on record by the applicants ,the material has been washed away and deposited down stream and there is a major ecological impact for which no study or No ADVERSE ENVIRONMENT IMPACT ASSESMENT has been made to protect and save the contractor from fine and compensation.



**Objection to the Inspection dated 22.02.2019 by
GCZMA,WRD,MMC,sarpanch of bastora village MLA Glen
Ticklo Aldona Constituency on Mapusa River at TARIR**

4. I say that no Prior permission of GCZMA as per section 4.2 of CRZ Notification 2011 has been taken and Ex post facto permission cannot be given as it is recommended in Conclusion vii that proper file to GCZMA for NOC/permission for carrying out cleaning operation of tarir portion of mapusa river.
5. I say that without taking permission or by taking Ex Post facto permission cleaning has been done to facilitate the Contractor which is totally illegal .
6. I say and submit that **no adverse Impact environment assessment** has been done as per the order dated 20.20.2019 at para 3 “It is clear that GCZMA will be liberty to take remedial action including recovery of compensation for the damage to the environment from the persons responsible for illegal activities” **has not been done till date infact the GCZMA has gone and tried to regularize the same by Ex post facto approval or without approval.**
7. This Hon’ble Tribunal may directe the GCZMA and GSPCB to take remedial action including recovery of compensation for the damage to the environment from the persons responsible for illegal activities .
8. **This Hon’ble Tribunal may direct the contractors to deposit atleast 1 crore each as compensation for damge to environment for not doing EIA of work or bund on khandepar river and for no prior permission as per section**

4.2 of CRZ Notification 2011 form the GCZMA and no post facto permissions can be given by GCZMA .



I say that the contents of paragraph, supra, are true and correct to the best of my knowledge and submissions based on advice/legal advice, which I believe to be true.

Solemnly affirmed at Panaji , Goa on this

Dated : ~~20~~ 21.09.2020

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Deponent



SOLEMNLY AFFIRMED AND VERIFIED BEFORE ME
.. Ms. Leashinath Shetye ..
WHO IS IDENTIFIED BEFORE ME
BY ADV.
WHOM I KNOW Personally known
SERIAL No. 8541 DATED 21/09/2020
VALID UPTO 19-05-2024
JOAQUIM GODINHO-NOTARY-PANAJI-GOA

[Handwritten signature]
21/09/2020

JOAQUIM GODINHO
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